[श्री जगदम्बी प्रसाद यादय] उत्पादन में भयंकर कटौती करदी है जिसकी वजह से आज वहां पर हकारों मजदूर बैकार हो गये हैं।

इसलिए मैं सरकार से निवेदन करना चाहंगा कि बन्दूक उत्पादन के कोटे में कटौती के आदेश को सरकार रह करे। बन्दूक कारखाने में उत्पादन कार्य पूर्ववत चालू किया जाय। बंदूक उद्योग का विकास हो और, बेकारी अविध के लिए मजदूरों को मुआवजा दिया जाय। मैं आशा करता हूं कि सरकार इन मोगों की ओर जल्दी ध्यान देगी और वहां पर सामान्य स्थिति पैदा करेगी जिससे वहां के बन्दूक के कारखाने को अग्रे वहने का मौका मिलेगा।

REFERENCE TO DUTT COMMITTEE'S REPORT ON ALLEGATIONS MADE BY SHRI CHANDRA SHEKHAR

SHRI M. P. BHARGAVA (Uttar Pradesh) Madam Deputy Chairman, I want to draw the attention of the House to one important matter. As the House is aware, certain allegations made by my friend, Mr. Chandra Shekhar, were referred to the Dutt Committee for inquiry and report. I understand that the Report of the Committee on these allegations has been submitted to the Government and that, according to its findings, as far as I understand, the charges have been substantially held to be correct. I would request the Government to place the Report on the Table of the House as soon as possible so that the House may have an opportunity of discussing it and give its verdict in that connection.

SHRI BHUPESH GUPTA (West Bengal): Madam, I rise on a point of privilege. It is this. Following the discussion in this House, the matter was referred to a particular Committee and the Committee submitted its Report. It must be in possession of the Government. The Report has found its place in the Press but we have not been supplied with the Report. May I know why the Government did not give us the Report when it knew that it would leak out to the Press or find a place in the Press? Therefore, I emphatically support Mr. Bhargava that during the course of

the day, in view of the fact that the Report is already out in the Press, Members of Parliament should not read such things through the Press but get them from the Government in the first instance.

श्री राजनारायण (उत्तर प्रदेश): मैं भी इस बात की ताईद करता हूं और कहना चाहता हूं कि जो चीज अखबार में आ गई है वह हम लोगों को जरूर मिलनी चाहिये।

REFERENCE TO STATEMENT ABOUT WOMEN IN 'ORGANISER' OF DELHI, DATED 26TH JULY, 1969

SHRIMATI LALITHA (RAJA-GOPALAN) (Tamil Nadu) Madam Deputy Chairman, with your permission, I wish to bring to the notice of yourself and of this august House the write-up in the Organiser, dated the 26th July. 1969 under the editorship of Shri K. R. Malkani. The heading is: Women rulers are disastrous". Newspapers can express opinions about women and they have got every right to a healthy criticism and it is always welcome. But they should not transgress their limit and make personal character assassination of women, which will affect the of the entire world. community paper has transgressed its limits and has become cheap and mean in printing this writeup. I strongly protest not only on behalf of the women of India and Ceylon—Ceylon is also in the write-up—but also the women of the world against this. Really, Madam, this write-up is unfit for reading also. With your permission, I will just read only one or two portions:—

"Whenever women have been invested with absolute power, they have caused havoc to the State and the nation and many are the stories in history which corroborate the saying that absolute power not only corrupts men absolutely but, in the case of women, it often corrupts an entire people, a whole nation, if a woman happens to exercise such power."

Madam, we have got very good friendly relations with Ceylon and we are trying to settle whatever differences we have with Ceylon in a cordial manner. But look at what this paper says:—

"Did not a widow—Mrs. Bhandara naike—ruin beautiful Ceylon during three years of her petulant, erratic an

mischievous rule i (though her husband brought Ceylon to the way of real progress and prosperi y?"

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Then again, at ano her place it says, and I do not want to rea I anything else . . .

श्री राजनारायण (उत्तर प्रदेश) : पढ़ो, पढ़ो, हम सुनेंगे ।

SHRIMATI LAUTHA (RAJAGO-PALAN): With you r permission, Madam, Deputy Chairman, [read :

"...For instanc:, Freudian tests of women over fifty .nd of women who are widows,...'

THE DEPUTY CHAIRMAN: That will do. Now you need not go into all this.

SHRIMATI LACITHA (RAJAGO-PALAN):

"...with a frus'rated life behind them show that the de: ire to take revenge..,'

{Interruption by Vfiss M.L.M. Naidu}

THE DEPUTY CHAIRMAN: No. Only those who ta) e my permission in the Chamber are alloys: d to mention.

LALTTHA SHRIMATI (RAJAGO-PALAN): Action should be taken against this paper. You k IOW, Madam, you are a lawyer. Unless you have your say you cannot convince tl e jury. I have to convince the Members of this House. How can you deprive me o that

THE DEPUTE CHAIRMAN: You said you will tak \ two or three minutes^

SHRIMATI LALITHA (RAJAGO-PALAN): I will >e very brief. It goes on to sav:--

"...show that he desire to take revenge or to cl ng to power arises because of some ijiological changes which take place in vomanly bodies after a given time. These physical changes again supply motivation to their action and influence their process of thinking. That is why ma ay psychologists and psychiatrists advisi women to live a retired life when thes; changes have taken

Again, Madam, I want to say only one thing more

THE DEPUTY CHAIRMAN: No. That will do.

SHRIMATI LALITHA (RAJ AGO PALAN) : This is the last sentence:

"For all these reasons, widowed wo" men in power become targets of intrigue and flattery leading to rash actions on their part. They also become extremely receptive to flatteries of younger men.'

Madam, I earnestly request the Minister of Information and Broadcasting who is present here, who is giving the "Organiser" a newsprint quota to stop it. He should consult the Law Minister and take proper legal action against this paper and see that this paper is banned, is given stricture so that hereafter they do not give any such thing.

(Some hon. lady Members stood up in their seats)

THE DEPUTY CHAIRMAN: No one else. I have allowed only those who came and took my permission.

[MISS M. L. M. NAIDU (Andhra Pradesh) Spoke1

[SHRIMATI VIDYAWATI CHATUR-VEDI (Madhya Pradesh) Spoke].

THE DEPUTY CHAIRMAN: Nothing should go on record.

(Some hon. Members stood up in their seats.)

THE DEPUTY CHAIRMAN: Please sit down. I am on my feet. May I inform the House that when I am on my feet you should all be seated. There are certain Members from all parties who come to me in my Chamber in the morning and they ask me whether they would have my permission to mention certain things on the floor of the House. Mrs. Rajagopalan was one of the four or five Members who came to me and took my permission and I gave her my permission. But for you all to stand up and begin saying anything you want to on the floor is not permissible. Neither it is within the rules nor is it parliamentary practice.

SHRI GODEY MURAHARI fUttar Pradesh) : Since they are agitated they must have their say.

THE DEPUTY CHAIRMAN: If they are agitated they must find some other occasion. Let them come to my Chamber, cannot allow this to go on.

श्रीमती विद्यावती चतुर्वेदी: मैं कभी अनावश्यक नहीं बोलती हूं। जब कोई ऐसी बात आ जाती है जिसमें बोलना मैं अपना कर्त्तंब्य समझती हूं तभी बोलती हूं।

THE DEPUTY CHAIRMAN: I am very uniform. I do not think such a charge should be made. I am very consistent and I am very fair even if it affects me. You are casting an aspersion on the Chair.

श्रीमती विद्यावती चतुर्वेदी: मैडम, मैंने आप के ऊपर चार्ज नहीं लगाया है। मैंने यही कहा है कि मैं कभी अनावश्यक नहीं बोलती हं...

THE DEPUTY CHAIRMAN: Please sit down. Mr. Bhupesh Gupta, you had taken my permission on what. I have ten.

REFERENCE TO MURDER OF MARXIST, M. L. A. IN KERALA

SHRI BHUPESH GUPTA (West Bengal): I invite your attention and, through you, the attention of the House to what happened in Nilambur where a Marxist M.L.A., Mr. Kunhali, belonging to the Communist (Marxist) Party was murdered in cold blood by the Secretary of the Calicut District Congress Committee who is also a local I.N.T.U.C. leader. We understand from the newspapers that he has been apprehended . . .

SHRI KRISHAN KANT (Haryana): On a point of order. They have their Ministry in Kerala. Law and order is a State subject. I am with you, Mr. Bhupesh Gupta, in what happened. But can such an is«ue be raised here?

SHRI ABID ALI (Maharashtra): How many I.N.T.U.C workers have been killed by the Communists?

THE DEPUTY CHAIRMAN: There are many things that are happening in the States which should not be discussed here. But the practice is we allow them to be raised. Therefore, I cannot rule it out. Let him continue.

SHRI BHUPESH GUPTA: Do you promise that you shall not mention Kerala on the floor of the House? Are you ready or it?

SHRI B. K. P. SINHA (Bihar): On a point of order. My point of order is even if you permit it, in spite of the objection of my hon. friend, Mr. Krishan Kant, to that I have no objection, but we do not know who is the murderer, who was responsible for this unfortunate incident.

SHRI BHUPESH GUPTA : Unfortunate. Ghastly.

SHRI B. K. P. SINHA: ... We do not know what shall be the verdict of the court. But before the verdict comeSj from the forum of Parliament an hon'ble Member names a particular gentleman. Is it fair and should it be permitted?

THE DEPUTY CHAIRMAN : Please mention it in one minute.

SHRI BHUPESH GUPTA :... I only said that he has been arrested on a charge of killing. He is from the District Congress office. This is a serious matter. I am not prejudging anything. It is in the newspaper ...

SHRI ABID ALI: What does he want?

THE DEPUTY CHAIRMAN: Let him finish.

SHRI BHUPESH GUPTA:... I would ask the Home Minister here to take up this matter with his party people there. They have arrested the culprit. You are the ruling party at the Centre...

SHRI ABID ALI: I will support.

SHRI BHUPESH GUPTA: ... You are an I.N.T.U.C. man. Tell us since when has it become your policy to utilise the I.N.T.U.C. officials to murder M.L.A.s, elected representatives of the people in broad daylight? Explain it . . .

THE DEPUTY CHAIRMAN: That will do. I am on my feet. Please sit down, Mr. Abid AH.

SHRI ABID ALI: My organisation has been named. He says that an I.N.T.U.C. man has murdered a Communist. I am asking him how many Communists have murdered important I.N.T.U.C. Workers. Why does he not consider this? Let him now stand up. Shameless man.

THE DEPUTY CHAIRMAN: I want to inform the House that from tomorrow I shall not permit any Member to raise any issue on the floor of the House. This is the last day that I am permitting.